



2025:DHC:67-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 6799/2024 & CM APPL. 28307/2024  
GOVT OF NCT OF DELHI AND ANOTHER .....Petitioners  
Through: Mr. Nitesh Kumar Singh,  
Ms. Laavanya Kaushik, Ms. Aliza Alam and  
Mr. Mohnish Sehrawat, Advs.

versus

MOHIT .....Respondent  
Through: Mr. Ankur Chhibber and  
Mr. Anshuman Mehrotra, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**  
**08.01.2025**

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**C. HARI SHANKAR, J.**

1. Learned Counsel for the respondent submits that as his client has been selected for another job elsewhere, he is not seeking to pursue the remedies which the Tribunal has granted him.
2. Mr. Nitesh Kumar Singh, learned Counsel for the petitioners submits that the writ petition has become infructuous.
3. As such is disposed of as infructuous.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**JANUARY 8, 2025/sk**

*[Click here to check corrigendum, if any](#)*